

[Secretary]

that the Rajya Sabha, at its sitting held on the 23rd August, 1961, agreed without any amendment to the Dadra and Nagar Haveli Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 17th August 1961."

—
PRIVILEGES

12.22: hrs.

Mr. Speaker: The House will now take up . . .

Shri Tangamani (Madurai): There is the next item in the Order Paper. .

Mr. Speaker: Why should he be in a hurry? I am coming to the next item in the Order Paper. I am really surprised. I am just coming to the next item in the Order Paper. How can I ignore it?

The House will now take up consideration of the letter dated the 23rd August, 1961 from Shri R. K. Karanjia requesting for extension of time for his appearance at the bar of Lok Sabha:

Shri Tangamani rose—

Mr. Speaker: I am not going to bypass him. What is this impatience? The other day it was brought to our notice and the hon. Deputy Speaker moved for permission of the House for me to appoint the Attorney General to appear for me, the Secretary and the Under Secretary in the writ petition filed by Shri Karanjia in the Supreme Court. The case is posted for admission today. Let us see to what conclusion the Supreme Court comes. As I have already said, I do not want to get into conflict with Supreme Court nor would the House like it. Therefore, let us wait and see what exactly happens. I will call this at 4 o'clock today.

Shri Tangamani's amendment will be taken up then. What is the hurry? what does he want to say? shri

Tangamani has moved that the entire time may be given and it will be postponed to the next time. There is another amendment that a week may be given. I am going to put the amendments when the matter is discussed. Shall I dispose of the amendment first before the motion?

Shri Tangamani: I have not committed any irregularity. All that I wanted to say was, there is an item in the agenda.

Mr. Speaker: How can I bypass that item?

Shri Tangamani: Unusually you are very angry with me.

Mr. Speaker: I am not unusually angry; I am usually angry.

Shri Tangamani: I crave your indulgence. I think it is the duty of a Member of the House to bring it to your notice.

Mr. Speaker: I am afraid I am showing a lot of indulgence to the hon. Member. He does not understand it correctly. I am coming to the next item. If I bypass it, certainly, he can point it out. I have allowed him to speak a number of times; I have nothing against him. I am very happy that he is taking a lot of interest in this matter. But sometimes his enthusiasm, overpowers his discretion.

Shri Muhammad Elias (Howrah): Today you are very much unkind to him.

Mr. Speaker: Absolutely not.

12.26 hrs.

RELIGIOUS TRUSTS BILL

Shri Jaganatha Rao (Koraput): I beg to move:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide for the better supervision and administration of certain religious trusts be further extended upto the last day of the next session."

The committee have been sitting and recording evidence. In the last sitting of the committee, which was held on the 24th of this month, the committee held that it would be advantageous to have the report of the Hindu Religious Endowments Commission, which is proceeding with the matter. So, the committee held that further time should be taken. So, I have made this motion. I may also submit that the hon. Law Minister also held the view that it would be advantageous to have the report of the Commission before the Committee.

Shri Tangamani Panigrahi (Puri) May I know whether it was mentioned in the terms of reference to the Joint Committee that we should wait till the Commission's report is available?

Mr. Speaker: That is not done normally. Regarding the presentation of the report of the committee, the hon. Law Minister explained the other day that they are going to take some time, till February. If it is presented in February, we have no time to get through this Bill. Hon. Members would like to have the recommendations of the committee. Therefore, there is no purpose in getting through this Bill. That is why that committee was appointed. I leave it to the House to decide one way or the other.

Shri Tangamani (Madurai): Before the motion is put to the House, may I point out that it is not in the Order Paper?

Mr. Speaker: It is in the Order Paper; it is not in his Order Paper perhaps.

Shri Tangamani: It is not there in the printed Order Paper. Generally 24 hours' notice is given whenever a motion is put, so that we will get an opportunity to table amendments, if necessary.

Mr. Speaker: Very well; this will be taken up tomorrow. In the meanwhile, hon. Members may table any number of amendments.

12.28 hrs.

NEWSPAPERS (PRICE AND PAGE) CONTINUANCE BILL*

The Minister of Information and Broadcasting (Dr. Keskar): I beg to move for leave to introduce a Bill to continue the Newspapers (Price and Page) Act, 1956.

Mr. Speaker: I shall put the motion to the House. (*Interruptions*). Order, order. Hon. Members must not stand or move while I am on my legs. I am afraid hon. Members are doing an injustice to themselves when they show disrespect to the House. We have no King or Queen in this country. This is the sovereign Parliament. We ourselves show disrespect and we take others outside to task for showing disrespect to us. I am really surprised at this.

Am I to file a complaint of breach of privilege against hon. Members here? When I get up, they ought not to get up. When I stand, they ought not to stand. When I speak, they ought not to speak. These are elementary rules. If we discard the rules of procedure and show scant courtesy, what is the meaning of taking some other editor to task? I cannot understand this. This is not the way in which hon. Members should behave. I have been trying to give the utmost importance to this House and every Member thereof. Collectively we are responsible for maintaining the respect of this House. Unless we show respect to ourselves, there is no chance of others outside respecting us, though we may take any number of proceedings against them. I appeal to hon. Members to observe decorum.

Shri Braj Raj Singh (Ferozabad): It is the other party which breaks the rules.

Mr. Speaker: Order, order. The hon. Member need not be a public prosecutor for the other.

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